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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.

Regn. No. OA-1368/90
MP-1579/90

Date of Decision : 13.07.1990

Shri Raghbir Singh & Ors.

Applicants.

Shri B.S. Mainee

Counsel for the Applicant
(s).

Vs.

Union of India

CORAM :

The Hon'ble Mr. T.S. Oberoi, Member(J)

The Hon'ble Mr. I.K. Rasgotra, Member(A)

(JUDGEMENT)

(Judgement delivered by Hon'ble Shri T.S. Oberoi)

The applicants who are working as "Fuel Issuers" at Saharanpur, under DRM, Ambala, have filed this OA, under Section 19 of the Administrative Tribunals Act, 1985, with the grievance that inspite of their having worked for 17 to 20 years, respectively, in Class-III, on adhoc basis, and their case having been duly recommended for regularisation, by the DRM, Ambala to the General Manager, Northern Railway, Baroda House, New Delhi, the latter has taken no action thereon, inspite of seven months having elapsed.

The learned counsel for the applicants took us through the documents filed by him, alongwith the OA, which go to show that the applicants have represented their grievance

to the concerned authorities, several times, but the fact remains that their grievance still remains to be redressed.

We have carefully examined the contents of the application. We have also gone through the DRM, Ambala letter No. 724-E/194/UME/P3 dated 7.12.1989 (Annexure-A to the OA), addressed to the General Manager(P), Northern Railway, Baroda House, New Delhi, and in view of the same, we direct that the latter would take a decision, if not already taken, within a period of three months, from the receipt of a copy of this order, and communicate the same to the applicants. Needless to say that the applicants would be at liberty to approach this Tribunal, in the event of their being not satisfied, with the decision arrived at, by the respondents.

With the above directions, the present OA is disposed of, without any order as to costs.

I. K. Rasgotra
(I.K. RASGOTRA)
MEMBER(A)

13/7/90

T. S. Oberoi
(T.S. OBEROI)
MEMBER(J)

13.7.90